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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

RA.10/99 in OA.165/99

dt.11-3-99

Between

P. Veerabrahmam.

: petitioner/
Applicant

and

1. General Manager
Telecommunications
Vijayawada

2. Sub Divnl. Officer
Telecommunications
Challapally
Krishna District

: Respondents/
Respondents

Counsel for the applicant

: V. Venkateswara Rao
Advocate

Counsel for the respondents

: B. Narasimha Sharma
CGSC

Coram

Hon. Mr. Justice DH Nasir, Vice Chairman

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

RA.10/99 in OA.165/99

dt.11-3-99

Order

Oral order (per Hon. Mr. Justice D.H. Nasir, VC)

Heard.

1. On considering the submissions made by the learned counsel for the rival parties, we believe that the interests of justice will be served if the RA is allowed and the following sentence is added in the concluding part of para-3 of the order in question :

"However, the above order shall not be a bar for the Department to take the applicant's case into consideration for employment by giving due weightage to the service earlier put in by the applicant with the respondents on casual basis."

2. The RA is allowed accordingly. The order dated 3-2-1999 in OA.165/99 shall stand amended ^{as above} accordingly.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)

Danis
(D.H. Nasir)
Vice Chairman

Dated : 11. March, 1999
Dictated in Open Court

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